MR. CHAIRMAN: Mr. Bhupesh Gupta, I kave said I am going to fix up a time

CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPORTANCE

Reported Agreement on the Exchange News between the Press Trust of India and the Inter Press Service, Rome

MR. CHAIRMAN: Now, CaUing Attention} Shri Shrikant Verma.

SHRI " SHRIKANT VERMA (Madhya Pradesh): Sir, I beg to call the attention of the Minister of Information and Broadcasting to the reported agreement on the exchange ol news between the Press Trust of India and the Inter Press Service, Rome.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI LAL K. ADVANI): Sir, hon. Members will recall my statement of 14th November, 1977 on the dismantling of Samachar and restoration of the status kuo ante with the revival of the four news agencies in the country. On the matter of India's continued participation in the Press Agencies Pool of Non-aligned Countries, I had expressed the hope that it would be possible for each of the four agencies to participate individually or jointly through some co-operative arrangements in the Press Agencies Pool.

2. Following this, and in line with India's commitment to continue participation in the Press Agencies Pool of Non-aligned Countries, ft'was suggested to F.T.I, and U.N.I, that they might consider some kind of joint manning of the News Pool Desk, ;associating also in some suitable manner, the other two agencies viz.

Hindustan Samachar! and Samachar Bharati, P.T.I., however, came out strongly against this consortium idea and informed Government that "the Board felt that P.T.I, alone should be in sole charge of the Pool". The Pool Desk thus continued to be manned by P.T.I, as indeed it was since 14th April 1978, when the P.T.I, resumed its functioning.

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- 3. One of the major drawbackg in the effective functioning of the Press Agencies Pool noticed at the second meeting of the Coordination Committee at Jakarta was lack of efficient communication channels. The meeting had recommended urgent action on establishing satellite communication and other modern means to facilitate quick exchange of news. P.T.I.'s agreement with Inter Press Service is an important step in this direction, making available to P.T.I., I.P.S.'s advanced and computerised communication net-work.
- 4. A copy of P.T.I.'s agreement with I.P.S. has been laid today on the Table of this Sabha, in reply to Starred Question No. 252. [Vide cols. 51—54 supra]. The agreement speak;; for itself. I might inform the Honourable Members here that P.T.I, and U.N.I, had very actively participated in the negotiations with I.P.S. which finally led to this agreement. At no stage during these discussions did P.T.I, give the slightest indication that they had *any reservations in this regard.
- 5. In December last, however, some P.T.I. Board members met me and expressed reservations on the standing, utility and credibility of I.P.S. I had on that occasion made it clear that all that Government were anxious about was that the Pool communication facilities should be improved. In a formal communication, P.T.I, were informed that I.P.S. was only one of the instruments that could be utilised and that also as a carrier of

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iew«. If there were other possibilities, these could also be explored. Government, were on their part satis-fled about the standing of tho I.P.S. after making due verifications.

6. In February 1979, P.T.I., while reiterating their reservations about the IPS and even the Press Agen cies Pool itself, informed the Government that if Government desired, P.T.I, was willing to give I.P.S. a trial for six months.

7. I would like to assure the Honou rable Members that Government are fully committed to the freedom of the Press and this includes the indepen dent functioning of the News Agen cies. There can be no question of any pressure being brought to bear en P.T.I, or any other news agency for that matter. At the game' time, Government have a commitment to wards the Pool and as such, an obligation and indeed a responsibility, to explore all possible avenues for its better and more efficient functioning, it was in this context that co operation of P.T.I, had been sought by suggesting utilisation of I.P.S.

[Mr. Deputy Chairman in the Chair]

SHRI SHRIKANT VERMA: The hon. Minister of Information and Broadcasting is in the habit of misleading the House. This is the third time when he ig misleading this House by saying that no pressure was exerted on the PTI. There are many things fo his credit, such as blacklisting of journalists and Members of Parliament, and non-promotion of DDG since he belongs to the minority community. Now, this forced agreement between the Press Trust of India and the Inter Press Service is one more feather on his cap.

I ara not opposed to the idea of Nonaligned News Pool. In fact the entire idea was mooted during the Congress regime and we have always supported and held that such Agency would be to the best interests of the non-aligned countries because thia would give the authentic news about the developments, not only political, but also social and economic, etc. in the non-aligned countries. But the manner in which tins agreement was brought ig most disgraceful and shameful. I remember that Mr. Advani and his colleagues accused the previous Government of i'orming Samachar at gun point. I think, now, this agreement has beer-brought into existence at the gun point. There is no difference. The only difference is that this time the bureaucrats were different and the Minister is different. But there is also another difference, namely, the sterner looks of Mr. V. C. Shukla were less deceptive than the smiling face of Mr. Advani.

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How was this agreement broilghv into existence? Mr. D. R. Mankekar happen to be the Government'* nominee on the 30-ordinating committer of the Non-aligned Agency Pool. I do not know since when Mr. Mankekar started believing in non-alignment and Non-aligned News Pool. 1 do not want to challenge hi§ credentials, although I know wKat he believes in and what are his practices.

Sir, Mr. Mankekar is, what I would describe, 'your most obedient servant'. He went to the Press Trust ot India and he told Mr. Neelkantan, Acting General Manager of PTI chat the Government will be very unhappy il the agreement between IPS and PTI is not brought about, because the Government considers it essential to have a non-aligned news pool. Now, in principle, there ia nothing wrong-in it. I have nothing to say against IPS. 1 think it is Governments job. If the Government did any wrong, it will suffer. It will come to know tomorrow what wrong it has done I do not want to comment on the antecedents of IPS. I will, however, certainly comment, Sirand permit me to comment—that Mr. Mankekar as the nominee of news pool

"There had been a veiled hint from Mr. Mankekar that if we do not run the. pool and sign the agreement, the Government would be compelled to set up some agency to operate the pool, as it was deeply committed to the non-aligned agencies pool. In that event, either the subscription paid by the AIR to PTI may be reduced or the AIR may re-consider its decision whether to subscribe to the PTI service at all."

Still. Sir, Mr. Advani maintains the position that the Government has not exerted any pressure. If this is not a pressure, then what is it?

I will cite one more example. It is essential. The Minister has said in his statement that at no stage the PTI said that it does not wan; an agreement. It often conveyed its protest to the Government, but the Government never cared. On December 19 last year, Chairman, PTI, with his colleagues-well, who were the colleagues? Mr. C. R. Irani, Mr. P. K. Roy, Mr. Ramesh Chander-met the Minister and explained why the PTI did not wish to sign the agreement. After this, the Joint Secretary in the Ministry Of Information and Broadcasting wrote two letters to Chairman, PTIi telling him and conveying him that the Government is fully committed to the obligations of the non-aligned news pool. Nov/, Sir, what is it if not pressure? Now, if the Government is committed, that does not mean that the PTI is also committed. PTI is free to believe in the non-aligned news pool or not to believe in it. Again, Sir, the Chairman resisted pressure. On January 31st last, he wrote to the Minister that it was not possible for the PTI to enter into an agreement with the Press and vet the Government forced the PTI to enter into an agreement. How? On February 9, the Chairman's letter was ratified by the Board of Directors of the press Trust of India. However, as Mr. Irani has said in his statement, long statement—and I have no reason to doubt it because the Government has not contradicted or the members of the Board have rot contradicted the statement, so I think what he has stated is based on facts, although I ant "hot an admirer of Mr. Irani—he has said that according to the minutes of the same meeting, it was decided to try Inter press service as an experiment for six months, terminable on a month's notice.

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Now, Sir, how did it happen that in the same meeting, two contradictory things happened? One was the Chairman's letter under protest was ratified and in the same meeting permission was given to PTI to run this on, experimental basis. These were two contradictory things. But it did happen. It is amazing; it is surprising. Who exerted pressure and how? That also Mr. Irani has explained that a Director of the Board of PTI, Mr. Ashok Sarkar, was not present in the meeting, and Mr. Irani had left by that time; probably it was because he had another engagement. In the absence of these two Directors, the Government pressed the other Directors present at the meeting to aree to the agreement. Now, Sir, it is most disgraceful. It is possible that the other Directors did not have that much courage. We know what metal they are made of. We know who these proprietors are and how the Government deals with them. Only the other day, Mr. Girilal Jain, a distinguished Editor, commented upon the freedom of the press. Time bell rings). He said that the previous Government used to deal with the Editors and the present Government deals with the proprietors. He cited an example that when the Patna Correspondent of the Times of India was not transferred the two firms of the Jains were raided by the Government. Since we know that the style of functioning of the

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present Government has not changed much from the style of the previous Government, we can understand and I can believe Mr. Irani's statement. I have no reason not to believe it. I think, that nothing has been done by Government to contradict it or to substantiate that the Government did not have any hand in this shady deal. Sir, Mr. Advani is a very pious man. He threatened to resign over the K^nti Desai issue and emerged as a hero and the constituent to which he belonged also emerged as a stronger constituent after that. This is also an issue on which he should resign. The entire press world is commenting on this. The entire press world feels concerned about it .(Timebell rings). I think that in all fairness Mr. Advani should tender his resignation because something which is more shady than the formation of Samachar has taken place.

Sir, I would like to know from the Minister whether he is prepared to appoint a committee to inquire whether this agreement has been signed under force or not, whether any pressure was exerted by the Ministry or not and whether he would appoint a committee to look into the whole thing or just pass it on to history and throw the whole thing into the dust-lain. I would like to have a categorical reply from him. If he ia really honest, then he should appoint a committee.

SHRI LAL K. ADVANI: Sir, in the statement which I have made to the House, I have traced the course of events. Even after that the hon Member has chosen to make observations saying that pressure had beer. exerted on the PTI to «nter into this agreement. He has cited from a note of the Acting General Manager of the PTI to substantiate it. I think that I may start with this note itself at the outset because that is the only basis for his allegation. I have gone through this note again and I notice

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that while it is convenient to quote one part of it, it i3 inconvenient to refer to the other part. The note says and this portion has been quoted by the hon. Member:

"There had been a veiled hint from Mr. Mankekar that if we did not run the pool and sign the agreement, the Government would be compelled to set up some agency to operate the pool as it was deeply committed to the Non-Aligned News Agencies Pool. In that event, either the subscription paid by the AIR to PTI may be reduced or the AIR may reconsider its decision whether to subscribe to the PTI services at all."

This portion has been quoted. But the immediate sentence thereafter has not been quoted. I would quote that because it is more relevant;

"But there have been no such hints either from the Minister or the Secretary or any other responsible official of the I&B Ministry, although one of the Under Secretaries who deals with the matter said that the Government would have to set up some agency to operate the Pool."

This sentence is quietly skipped over, glossed over and no one refers to it. In this context, I would like to make it very clear that I am not shifting the responsibility of this matter to anyone in the Ministry. I hold myself fully responsible so far as this particular part of decision-malting, in respect of the Non-Aligned News Pool, is concerned. I may mention that the Chairman of the PTI Board along with a few of his colleagues met me and expressed their own reservations not only about the IPS proposed agreement but even about the Non-Aligned News Pool, that there should be no Non-Aligned News Pool, that this is not proper. At that stage I indicated what has been attributed in this note to the Under Secretary. I said that so far as this Government is concerned when it decided dismantle the

Samachar, at that very stage it decided to continue the Non-Aligned News Pool, though the Non-Aligned News Pool was created during the emergency. This Government honestly believes that the Non-Aligned News Pool is a very proper forum to supplement information that is being transmitted by the western media about .global activities and particularly about the activities in the developing countries. The Non-Aligned News Pool can, in course of time, serve a very useful purpose to supplement the major world news agencies without trying to supplant them.

Now, Sir, there are two aspects which must be distinguished. Number one, the Non-Aligned News Pool about which the Government is committed and when the Government is committed as the Joint Secretary told the PTI, I do not think that this is any kind of pressurising. When we said that we want to continue the Non-Aligned News. Pool, the PTI insisted that they must run it. We wanted all the agencies to run it a3 a consortium. The PTI said, we must run it alone. Later on, the Hindi news agencies, the Samachar Bharati and the Hindustan Samachar, kept approaching us and saying that if the PTI or some members of the Board, have reservations in regard to the Non-Aligned News Pool, why are you not allowing us to run it? Allow us to Tun it, we will run it. It i3 at that stage that the Chairman himself had come to express certain reservations. I told him that it is for you to decide whether you want to run it or whether you do not want to run it and if you cannot run it or if you have any reservations in regard to the utility of the News Pool, then the Government would make alternative arrangements. This has been said over and over again. And they themselves in one of their letter3 or two of their letters have said, if this does not succeed then the should Government make alternative arrangements. I do not see how this amounts to pressurising. 408 RS—7.

SHRI SHRIKANT VERMA; Under whose authority Mr. Mankekar has said that the Government will withdraw.

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SHRI LAL K. ADVANI; I do not know if he has said it. Since this charge has been made, he is not here. He is abroad. He is about to return in a couple of days. I am sure he will deal with it at his own level. But so far as the Government is concerned...

SHRI SHRIKANT VERMA; If he is proved a liar, will you withdraw him? Will you ask him to resign? (Interruptions)

DEPUTY CHAIRMAN: Order please.

SHRI LAL K. ADVANI: I am at the moment dealing with the Government's. . . .

DR. BHAI MAHAVIR (Madhya Pradesh): And if he is proved correct will the hon. Member resign?

SHRI LAL K. ADVANI:... relations with the PTI and the Government's relations with the PTI as conceded even by the note which has been cited against me and secondly, as it appears in the conversation and the dialogue that I have had with the members of the Board, including tha Chairman, and thereafter in the letters that we have written to them. I am sure the members would have seen the statement of the Acting General Manager. This matter started at a seminar concluded by the AINEC. On the first day when this allegation was made I was not present there, though the Secretary of my Ministry was present at a subsequent stage of the seminar. On the second day I had been invited to attend the seminar. I learnt of it there and dealt with all the points one by one and pointed out how the Government has been correct in letter and in spirit. I told them that all our cards are

[Shri Lal K. Advani] on the table; nothing is behind hind the back. This is a Government which does not believe in any shady deals or doing things behind the back of anyone. Whatever we do, we do it here . . . (Interruptions) At that stage, the acting General Manager Mr. Nilakanthan was present. He was present when I replied to all the points. And I quote from no other paper except the Statesman because Mr. Irani has serious reservations to the non-aligned news pool and has, in a way, accused the PTI Board of taking a decision behind his back. That is the kind of accusation which implicitly he has made. This is what the Statesman of 30th April reports:

"Mr. Nilakanthan explained that there were two or three inter-press agencies and there was some confusion. The initial information of the PTI was that IPS was not noted for its credibility. In the light of this information, PTI informed the Government that it would be difficult for the PTI to associate itself with the

This is the letter that was being referred to. It

"But Government later 0n informed PTI that it had made its own enquiry both through Home Ministry as well as through Indian Embassy in Rome about the antecedents and the credibility of the organisation. The Government also "informed the PTI that these enquiries revealed that there was nothing wrong with the IPS. In the light of this, the Government asked PTI to try the IPS circuits for six months for carrying Indian and nonaligned news to various parts of the world, he added. Mr. Nilakanthan said that thg matter was reconsidered by the PTI Board at its meeting in February. The Board decided to try the IPS circuits for carrying Indian and nonaligned news for six months as an experimental measure and then review the situation. After this decision, the agreement was signed."

So, these are the hard facts; They expressed certain reservations. They asked us to make enquiries. We conveyed to them that we have made enquiries and this is the result of our enquiries. Now it is for you to decide. And they took a decision—by a majority, perhaps, or it was a unanimous decision—to which Mr. Irani has subsequently referred and said that it is true that majority decision has a value but minority also has a value, meaning that although he was in the minority in the Board, his view should not be ignored.

Now this is something which the Board should consider and not the Government. So far as th« Government is concerned, 1 would like to reiterate once again that our approach in this regard is very clear. We are committed to press freedom which means freedom and independence of the news agencies to function freely. We are also committed to the nonaligned news pool to which all journalists may not be committed. Several agencies are there. If suppose, one agency has reservationg in that regard, it can certainly say that it cannot work it and it is unable to'work it because it does not believe in it. But here the situation is that from the very beginning, the insistence is by the PTI that we must work it and no one else should work it that we are not willing to work even in a consortium.

SHRI SHRIKANT VERMA; You are telling lies; not lies-J would not use that word—but [would say untruths . (Interruptions)

MR DEPUTY CHAIRMAN: No. interruptions.

SHRI LAL K. ADVANI: And furthermore. I may even add that ever-since reservations started being expressed by a section of the Board about the non-sJigned news pool the employees of the PTI have come to me and told me that this should not happen. PTI employees are

SHRI BIPINPAL DAS (Assam): Sir, the background of this question is related to the question of non-aligned pool, as the hon. Minister has explained. It is known t0 the hon. Members why the proposal Of non-aligned pool came up at the Algiers Summit in 1973 which was further approved at the Summit Conference of non-aligned nations at Colombo in 1976 and there was also subsequently a conference of the Information Ministers of the non-aligned countries in Delhi to give shape to the whole idea. Sir, the reason why this idea came up was that the giant international press agencies dominated the news service in the whole world. But they were catering to the needs of the developed world only and they did not care for the needs cf the developing countries. They did not care to disseminate news about the activities of the developing world. That is why, the non-aligned countires felt very strongly that they must have a pool of their own. That is how this has come into existence, this pool business.

Now, I am glad that the Janata Government is committed to the non-aligned pool. I thought they had some reservation p. But perhaps, the compulsions of foreign policy, which we have been following ,make it unavoidable and they have to follow this particular line.

Then the question arose, who is to operate this pool from India. This question arose. You know, Sir the newspaper barons in this country over the years have been very much psychologically and intellectually tide "P with international news agency giants-like the Reuter, the Associated Press and so on. They cannot think of any other pool growing as a rival to these news agencies. This has been the psychological aspect of the newspaper barons in this country. There-

fore, I am not surprised that they have reservations. Sir, reservation is a mild word. They have hostility towards this idea of a non-aligned pool. There is no doubt about it. Sir, if I am not wrong—I do not think the hon. Minister :s quite correct; if I am wrong, he will correct me—the UNI passed a resolution saying that they would have nothing to do with the non-aligned pool. PTI ultimately agreed, willy r.illy, but when PTI undertook this job, the cost was found to be very high, because for 600—700 words per day, the cost was about a lakh of rupees per month and, therefore, it was not possible for the PTI alone to carry on the business. Hence arose the desirability or the need for having some link up with some oth^r news agency, which will be in tune with the ideals and principles of the non-aligned pool and which will serve the cause of the non-aligned pool the nonaligned countries and the 'developing countries. Therefore, this agency came up, this I.P.S.

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Now, I am saying a few things about this. I am only stating facts. I am not pleading either for or against them. I am only stating facts. This IPS., as far as my information goes, is a co-operative lun by journalists, working journalists alone, mainly from Latin America and the officebearers are elected by the journalists themselves. Now, this agency was chosen by the Group of 77 as its Official Reporter at the Lima meeting in 1971. Now, there are some other facts which I would like to point out. The LPS, acts as a channel for distributing news from a number of national news agenices of the developing world concentrating, of course, on Latin America, but they are also trying to concentrate on Africa and West Asia. About 400 newspapers and institutions in Europe and Latin America subscribe to its service. The IPS has one advantage and that is it has a satellite of its own, providing for speedy transmission at a very low cost. It has its headquarters in Rome.

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Now, the IPS, has entered into agreements—this is very significant with TAN JUG of Yugoslavia, VEN-PRESS of Venezuela, INA of Iraq, AIN of Mozambique, JANA of Libya, WAFA (PLO) of Beirut, ANP of The Hague, APS of AGER-PRESS Algeria, of Rumania, NOTIMEX of Mexico, SHIHATA of Tanzania, TAP of Tunisia and ANGOP of Angola and some others. These facts give a true picture of whal the IPS really is. Perhaps, this was the reason—I do not know—we chose to co-operate with the IPS. in order to advance the cause of the non-aligned pool.

What are the terms of the agreement? The hon Minister did not read out the terms of the agreement. If I am not wrong again, I would point out a few. The IPS. will transmit to India about 24,000 words a day and the PTI will transmit to the IPS. about 4,000 words from . the pcil through the satellite. Services are free of cost either side. PTI's obligation is to meet the cost of Rome-Delhi satellite link for 12 hours a day. Thirdly, PTI correspondents at U.N. and 20 other countries are aTTow-. ed to send news on the IPS network free of cost to New Delhi. To compensate it, PTI will pay IPS Rs. 6,000 per month for its office expenses at New Delhi.

Fourthly, PTI is free-again, if I am not wrong-to kill any news or article from IPS and is entitled to edit or even rt-write them.

These are the facts about the situation. If these facts are true, if I am correct in my grounds, to have an agreement with IPS there cannot be any objection. As an agency it will supplement—he has used the word "supplement", I wiH say to counteract or fill up the gaps which have been created by the international news agencies' giants. I do not know what is the motivation of Mr. Irani's attack. I wiH put only a few questions to the hon. Minister.

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Firstly, he says there was no prej-sure on PTI. If there was no pressure on PTI, why have the Government not contradicted so far the statement made by Mr. Irani? Why did they wait till today when the Calling Attention Motion has been moved? They should have clarified the matter earlier that there was no pressure at all.

Secondly, if there was pressure, if as Mr. Irani says there was pressure that meang there was reluctance on the part of PTI. That means PTT was not willing and the Government put pressure. If Mr. Irani's statement is to be believed, then it indicates, it follows logically that PTI was not a willing partner. I want to know the reason why. If PTI was not a willing partner to this, they did not wpnt to enter into an agreement with IPS, why and on what ground? So my charge remains. The press barons of this country dominate UNI and PTI. The most unfortunate fact of the country is that both these news agencies are dominated by the press barons of this country, nol by the woirking journalists. This is my grievance. And, therefore, they must have some reason. Either they are linked up with the old agencies like the Reuter, AP and all that and that is the hindrance, or they have some other reservations. I do net know. I want to know if PTI was unwilling-because the question of pressure would not come if they were willing; if the Government put pressure, they must have been unwilling-if they were unwilling I want to know from the Government why they were unwilling, why they were reluctant. He has used '.he word "reservation". What are the reservations of PTI re-garding this agreement with IPS? I want to know this very clearly.

Sir, there are two or three other minor questions. I want to know whether this agreement has come into operation or not. If so, is it working satisfactorily? If not, is the

Government looking for any other news agency in the world with whom we can be linked up profitably, more usefully, more gainfully in order to further the cause of the Non-Aligned News Pool?

SHRI LAL K. ADVANI: Sir, the hon. Member has given very many details about the agreement which the PTI has had with the IPS. I did not refer to them in detail because the text of the agreement itself I have laid on the Table of the House. The more salient features of it, the hon. Member has already referred to. Any one can see that this is an agreement which not only gives the News Pool an advantage but also gives the PTI itself-the contracting Party-a very great advantage inasmuch as PTI correspondents in 20 countires of the world, including the UN, Britain), France, Germany, Switzerland etc, would be able to transmit their messages through the satellite communication and for half an hour they will be able to use it without any additional expense. This is a very great advantage.

The hon. Member has referred to the control of agencies by press barons.

SHRI BIPINPAL DAS: My first question you have not answered. Why did you not contradict Mr. Irani's statement?

SHRI LAL K. ADVANI: Mr. Irani made the statement at the A.I.N.E.C. Seminar on the first day of the Seminar. As I said already, I was invited on the second day, and on that second day I contradicted the whole sxory which also appeared very prominently in all the papers. And thereafter he chose to address another press conference at which he cited this particular portion of Mr. Nilakanthan's note saying that Mr. Mankekar said this and he said that. To this also I have already replied. I have given full facts.

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The hon'ble Member asked: Why-did the PTI. have reservations? in the beginning they might have had reservations as I myself had. "When I heard the name of the IPS. I thought that it had something to do with that International Press Service which is supposed to have some kind of CIA. linkage. This is that IPS. about which certain documents had been circulated some months back involving certain senior journalists of this country with the CIA. I myself had certain doubts. They also might have had similar doubts. We sought to clarify that. After making neeessary verifications we were given to understand that that is something entirely different from this. This is based in Rome whereas that is based in Geneva.

The second reservation they might have had was about the credibility of the whole thing. At least that is what they told us. They came and told us that they had certain reservations about the credibility and the nature of the link-up of this organisation. So if the Government is satisfied then it is all right. They asked me to satisfy myself. We proceeded to satisfy ourselves through the Ministry of External Affairs and the Ministry of Home Affairs. The decision that they have finally taken is also on that basis that now that the Government has satisfied itself about the antecedents and the linkup of this organisation they are willing to go into it if the Government desired on an experimental basis for a period of six months-formerly it was intended to be one year. When the PTI wanted it for six months, we agreed to six months.

By and large, this is the situation as it obtains today. This agreement has come into operation from April 21 last. And during the few days that it has functioned I can say that it has functioned satisfactorily. The output of words that we are able to transmit through the I.P.S. has increased from 800 to about 2,000 and we expect it to

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go to about 4,000. That was the original expectation.

SHRI BIPINFAL DAS: You are 'not looking for any other similar agency?

SHRI LAL, K. ADVANI: If this works it would be very satisfactory even though, as I said, the Government's approach in this regard is that we want a communication channel. We want a carrier. In our letter to the PTI. also the Government said that we are willing to explore other possibilities also. This is the only one offer that has been mad"e to us and we feel that it is a fair offer and we should accept it.

श्री योगेन्द्र शर्मा (बिहार): मान्यवर, मैंने जब अखवार में ईरानी साहब श्रीर श्राडवाणी साहब की नोक झोंक पढ़ी तो मैंने समझा कि यह ग्राम तौर पर जिस तरह से नोक झोंक चलतो है उसी तरह चल रही है। परन्तु उसके बाद मैंने ईरानी साहब का प्रैस वयान पढ़ा जिसमें कि उन्होंने ग्राम ट्विस्टिंग की बात कही। उसकी पढ़ने के बाद मुझकी 'बेरहम सैंथा मरोड़ मत बैंयां' कुछ उसी तरह की बात लगी... (Interruptions)

डा० भाई महाबोरः ग्राज कुछ रसिक हो रहे हैं शर्माजी।

श्री योगेन्द्र शर्मा: लेकिन मेरी उत्सुक्ता बढ़ी कि श्राखिर वात क्या है श्रीर बात जो है वह यह है कि हमारे देश में जो सेठिया श्रीर बड़े बड़े इजारेदार हैं जिनका संबंध पश्चिम के विकसित इजारेदारों के साथ में हैं, न्यूज एजेंसियों के साथ हैं जिसके वे मालिक हैं उनसे वे हटना नहीं चाहते हैं, उससे वे लगे रहना चाहते हैं। हमारे देश श्रीर दूसरे नान एलाइन्ड देशों ने जो न्यूज पूल को सही नीति श्रस्तियार की है गुट निरपेक्ष देशों के हितों के लिए, वे उसके खिलाफ हैं। श्रसली मुद्दे की जो 1 P.M. बात है वह यह है श्रीर कुछ श्राडवाणो साष्ट्रव भी जैसा हमने कहा कि नोंक- झोंक के असर में हैं, इसिलए साफ-साफ बात नहीं बोलते हैं और साफ-साफ बोलते तो हम पूछेंगे इनसे कि क्या यह बात सही है कि यहां की एक न्यूज एजेन्सी यू एन आई ने साफ इन्कार कर दिया कि हम इसके साथ यानि आई पी एस के साथ शिरकत नहीं करेंगे।

दूसरे, क्या यह बात सही है कि टाइम्स श्राफ इंडिया ग्रंप के अखवारों ने सम्पादकीय लिखा कि गुट-निरपेक्ष देश या विकासशील देशों के बीच क्या समानता है ? कोई समानता नहीं है। सिर्फ एक बात की समानता है ग्रौर वह यह है कि गरीबी की समानता है। गरीबी के अलावा नान-एलाइंड देशों में श्रीर किसो बात को समानता नहीं है। तो, यह उनका द्रष्टिकोण जाहिर करता है, उनकी मनोवत्ति जाहिर करता है। उनकी मनोवृत्ति यह है कि नान-एलाइंड मुबर्मेंट खत्म हो जाए, उनकी मनोवृत्ति है कि नान-एलाइंड ग्रुप ने जो न्युज-पूल बनाने का फैसला किया है वह फैसला खटाइ में रह जाए और आडवानी साहब की भी मजबूरी है, हमारे पूरे देश के लिये भी मजबूरी है कि विकाशील देशों के साथ हमको रहना है, इस जान्दोलन में हमको रहना है, गट-निख्येक्ष देशों के साथ रहना है, और गुड-निरपेक्ष देगों में रहकर हमें अपनी भमिका अदा कानी है उनके विना हम अपने देश के हितां की रक्षा नहीं कर सकते हैं।

मैं दूसरी बातों में नहीं जाना चाहता हूं कि क्या किया ? मगर, हमको सन्तोष है कि कम से कम एक सवाल पर आप इन सेठिया अखबारों के दवाव में नहीं पड़े । मगर हम आपसे दूसरी बात जानना चाहेंगे जिसके बारे में सन्देह था । कुछ बातों में तो उन्होंने बतलाया । हम आपसे जानना चाहेंगे कि क्या यह बात सही नही है कि जो आई पी एस न्यूज एजेन्सी है, उन्होंने कहा कि एक कोआपरेटिव चलाता है और यह कोआपरेटिव

ऐसा कोग्रापरेटिव है जिसके प्राधिकारियों का चुनाव इस न्यूज एजेन्सी में काम करने वाले जो पत्नकार हैं वही चुनते हैं, दूसरे नही, कोई सेठिया मालिक इनके प्राधिकारियों का चुनाव नहीं करते । तीसरे, इसके शेयर पर कोई डिविडैंड नहीं दिया जाता है।

चौथे, यह तीन भाषात्रों समाचारों और लेखों का प्रकाशन करता है श्रीर हमारे जैसे बहुनाधी देश के लिये यदि हम कोशिश करें तो भारत की दूसरी भाषाग्रों में भी प्रकाशन होने की सम्भावना हो सकती है। मगर हमारे यहां की न्यूज एजेन्सी जो सेठों के हाथ में है इसके प्रति बहिष्कार का दृष्टिकोण रखता है। यह सच है। लेकिन एक सम्भावना खुलती है कि हम अपने बहु-भाषी देश में दूसरी भागग्रों के माध्यम से भी हम समाचार और विचार के प्रसारण का काम कर सकते हैं।

ब्राखिर में हम ब्रापसे यह भी जानना चाहेंगे कि म्राखिर यह जानने का सवाल क्यों उठा, जब कि यह बात हम समझते हैं कि सरकार के ग्रधिकार में तो होगा ही कि 1971 केलीमासम्मेलन में जो ग्रुप द्याफ 77 का गुट निरपेक्ष देशों का सम्मेलन हम्रा था, उसमें इस एजेन्सी ने यानी ब्राई पी एस जिसके बारे में ग्रापको शक हुआ कि इसमें सीग्राईए का हाथ तो नहीं है इस एजेंसी को अपना आफि-शियल रिपोर्टर लोमा सम्मेलन ने नियक्त किया था। भ्राखिर में इन से जानना चाहगा कि यह जो टर्म्स ग्राफ एग्रीमेन्ट के बारे में बातें हुई हैं, ग्रीर ईरानी साहब ने भी ग्रपने प्रेस बयान में उठाया, क्या ग्राप नहीं समझते हैं कि उन्होंने अपने प्रेस बयान में, जो टर्म्स आफ एग्रीमेन्ट ग्राई पी एस ग्रीर पी टी ग्राई के साथ हुए हैं, उन को तोड़ मरोड़ कर रखा है यह दिखाने के लिए कि ये जो टर्म्स हैं, वे हमारे हित में नहीं है।

इसी सिलसिले में मैं सिर्फ दो बातें ग्राप सामने पेश करना चाहुंगा कि ईरानी साहब ने कहा है कि आई पी एस जो भी न्युज देगा उस को एडिट करने का हम को हक़ है। लेकिन क्या हक़ीकत नहीं है कि जो टर्म्स श्राफ अग्रीमेन्ट है, उसमें न केवल संपादन का बल्कि संवर्धन, परिष्करण, परिवर्तन, इन तमाम चीजों का अधिकार है, और इन चीजों को छिपा दिया है। इसलिए यह प्रश्न उठता ही नहीं है कि किस विचार को किस एजेंसी पर लादा जाए ।

दूसरी चीज जो हम जानना चाहेंगे, टर्म्स श्राफ एग्रीमेन्ट के वारे में, वह यह कि जैसा आपने खद कहा, शरू में, कि पहले 600 या 700 शब्द प्रति दिन समाचार भेजा जाता था, वह दिमयानी तौर पर अरेन्जमेंट किया गया था लेकिन इस के लिए एक लाख रु० प्रति मास देना पडता था और सरकार इसको देती थी क्योंकि टेलेक्स की मार्फत उस को भेजने में काफी खर्चा होता था-उसके मकाबले में यह जो एग्रीमेन्ट है उस एग्रीमेन्ट में 2,000 शब्द प्रति दिन प्रेषण किया जा सकता है और उस के लिए केवल 2 लाख रू० प्रति वर्ष सेटेलाइट सर्विस के लिए देना पड़ेगा, 2,000 शब्द प्रति दिन प्रेषण के लिए साल भर में सिर्फ दो लाख, तब जब कि 500 या 600 मध्द प्रति दिन के लिए एक लाख रुपए सरकार को फी महीना देना पड़ताथा। इसलिए पैसे के भी ख़याल से जो टर्म्स ग्राफ एग्रीमेन्ट है वह भारत के हित में कई गुना ज्यादा था। इन तमाम बातों को ईरानी साहब ने अपने प्रेस वक्तव्य में छिपा दिया है श्रौर छिपा कर यह हवा बांधने की कोशिश की है कि यह पी टी ग्राई के ख़िलाफ या भारत के खिलाफ कुछ इंतजाम किया गया है। वास्तविकता इसके विपरीत है और हम समझते जस्टीफाएवल हैं कि सरकार विलक्ल होगी ग्रगर ये सेठिया ग्रखबार मालिक जिन के हाथ में ये न्यूज एजेंसियां हैं इस बात के लिए तैयार नहीं होते हैं सरकार को अपना प्रबंध करना चाहिए और जो पैसा उन को सरकार

to a matter of urgent public importance

[श्री यंत्मेन्द्र शर्मा]

देती है उस पैसे को बंद करना चिह्रए क्योंकि यह प्रेस स्वतंत्रता के नाम पर हमारी वैदेशिक नीति को निर्धारित नहीं कर सकते हैं और प्रभावित नहीं कर सकते हैं कि हम गुट-निरपेक्ष देशों से अलग हो जाएं या गुट-निरपेक्ष देशों से संबंध तोड़ दें या गुट-निरपेक्ष देशों के फैसले को हम फाड कर फेंक दें।

श्री लाल कुःण ग्राडवाणी : उपसभापति जी, माननीय सदस्य का मैं बहुत ग्राभारी हं कि उन्होंने न केवल सरकार के ग्रीर पी टी ब्राई के निर्णय का पुरजोर समर्थन किया है बल्कि विस्तार से अनेक बातें कही कि हम को कितना लाभ है उस से। बैं इतना ही बल देना चाहुंगा कि इस में सरकार की कोई मजबूरी नहीं है। सरकार ने यह निर्णय सोचविचार कर लिया है। जिस समय हमने तय किया कि "समाचार" को चार भागों में विभक्त करना चाहिए उसी समय हमने यह भी निर्णय लिया कि नान-एलाइण्ड न्युज पूल को ठीक प्रकार से **च**लाए रखना चाहिए। क्यों कि सरकार जनता के हित में है, देश के हित में है। मैं यह मानता हं कि हमारी सरकार की जो नीति है देश के अन्दर पूरी स्वतंत्रता प्रेस को देना भौर ग्रन्तर्राष्ट्रीय स्तर पर विकासशील देशों का जो रवैया है भ चार प्रसारण के बारे में उस के साथ तालमेल बनाये रखना ग्रीर उनकी ग्रावश्यकताग्रों को महेनजर रख कर युनेस्को में ग्रीर बाकी स्तरों पर एक दृष्टि-कोग भ्रपनाना उस के कारण हम एक प्रकार से कड़ी वन पाये हैं ग्रौर दोनों हिस्सों से रेपर्ट बना पाये-एक तरफ पश्चिमी मीडिया जो यह समझ कर चलता है कि विकासमील देशों में प्रेस की श्राजादी जैसा कुछ नही है, वह स्पष्ट रूप से देख सकते हैं कि जहां तक भारत का सवाल है भारत में प्रेस की आजादी पूरे तौर पर कायम है। दूसरी तरफ विकासगील देश हैं जिन की श्रपनी समस्याएं हैं भीर जो जब भी कम्युनिकेशन्स की, प्रेस

की, टली के जन और रेडियो की बात आती है तो अपनी समस्याओं के नजरिये से देखते हैं। उनको भी यह बात समझ में आती हैं कि भारत उन की समस्याओं के बारे में अध्ययन करके और उन की समस्याओं को समझ कर रवैया अपनाता है। नान-एलाइण्ड न्यूज पूल और उस के सम्बन्ध में लिये ये सभी निर्मय, जैसे आई पी एस का निर्णय, इसी बात की पृष्टि करते हैं।

मैं इस बात पर भी वल देना चाहता है कि वित्तीय दृष्टि से भी, धन की दृष्टि से भी ब्राई पी एस के एरेंजमेंट के साथ हम अधिक शब्द बाहर भेज सकेंगे ग्रीर कम वैसे में । मेरे पास कुछ ग्रांकड़े हैं। 14 ग्रप्रैल 1978 से लेकर आज तक हम ने जो रिइमबर्समेंट किया है टैलेक्स बिल्स का धीर पूल ग्राइटम्स के लिए वह टीक 7.35 लाख था। अन्दाजा यह है कि आईपी एस-पीटी**आई** प्राोजल के कारण ग्रंगले साल में लगभग 2 लाख 76 हजार स्पए खर्च होंगे जिस का मतलब है कि खर्च हमारा कम होगा और हम शब्द अधिक बाहर भेज सकेंगे नान-एलाइंड पूल के माध्यम से ग्रीर बाहर से जानकारी भी प्राप्त कर सकेंगे और पी टी ब्राई के जो कारेस्पोंडेंट्स प्रमुख शहरों में बसे हुए हैं बे भी ग्रपने समाचार यहां भेज सकेंगे । बे बहत सारी सुविधाएं हम को प्राप्त हैं जिस के कारण हम समझते हैं कि यह समझौता उचित है। आईपी एस के बारे में माननीय सदस्य ने जो कहा है वह मोटे तौर पर सही है। यह जर्नलिस्ट्स का श्रार्गनाइजेशन है।

जहां तक हम ने सन्देह उस के बारे में व्यवत किये, जानकारी करने की कोशिश की, सदन इस बात को स्वीकार करेगा कि जब देश की सब से बड़ी एजेंसी पी टी आई, उस के वेयरमैन, उस के बोर्ड के मेम्बर मेरे पास आकर अपनी आशंकाएं व्यक्त करें कि यह संस्था कैसी है, क्या है, आप हम को सजाह तो वे रहे हैं कि इस के साथ समझौता

करो, लेकिन आप ने इसकी छानवीन कर ली है, तो मैं समझता हं कि सरकार का कर्तव्य था कि पूरी छानबीन कर ले। छानबीन कर के हमने श्रपनी राय दी श्रीर उसके श्राधार पर उन्होंने समझौता किया ।

Calling Attention

श्रः जगदीश प्रसःद माथर (उत्तर प्रदेश): श्रीमन, श्रमी माननीय विपिनपाल दास जी ने और ग्राप ने एक इतिहास ग्राई पी एस का रखा है । मैं उसमें जाना नहीं चाहता, लेकिन यह बात सच है कि पिछली सरका ने और जो कुछ भी बरा किया, नान-एलाइ : न्यूज पुल बना कर एक अच्छा काम किया था, जो इस सरकार ने ग्रागे जारी रखा है।

इस सब में से दो-तीन बाते निकलती हैं। प्रथम तो यह कि पी०टी० आई० के लोगों को इससे इतना बड़ा फायदा उनको है। ग्रभी मन्त्री महोदय ने ग्रांकडे रखे हैं। मेरी भी जानकारी है कि युनाइटेड नेश स से पी टी ब्राई का संवाददाता एक डिस्पैच भेजता थातो बहुत छोटे सेडिस्पैच कातीन हजार रुपया स्नाता था। इस से बीसियों समाचारों के ग्रादान-प्रदान की सुविधा होगी। जैसा मंत्री महोदय ने कहा, पहले विचार कंसोटियम के रूप में काम करने का था। इस पर पी टी आई ने आध्जेक्णन किया कि करेंगे तो हम श्रकेले करेंगे। उस के बाद पी० टी० आई० के दो-तीन सज्जनों जैसे मिस्टर ईरानी ने ग्राब्जैक्शन किया ग्रीर उसी के ग्राघार पर ईरानी साहब ने भाषण दं डाला कि हमी को प्रिसाइड करना है। विपिलपाल दास जी ने यह बात पूछी थी, मैं भी मंत्री जी से पूछना चाहता हं कि यह सब होते हए उन्होंने थोडा संकोच क्यों दिखाया ? क्या यह ग्राक्षेप सही है कि ईरानी साहब ग्रथवा दो-च र लोग, जो दूसरे देशों के बड़े-बड़े व्यापा-रियों के हाथ में बंधे हुए हैं, उनकी कोई दिल-चस्पी थी । ग्रीर पी० टी० ग्राई० ने स्वयं भी कई लोगों से समझोता किया हुया है। ग्रभी श्री विपन पाल दास जी ने एक लम्बी लिस्ट दी थी कि उनका किन-किन के साथ समझौता है। तानजंग नाम की एक एजेंसी है उसके साथ है पी टी आई का समझौता यू. एन. आई. का समझौता तास के साथ है। तो ग्राखिरकार, यह उन्होंने क्यों किया। क्या यह कहना सच है कि उनके कुछ पर्सनल कहिए या आर्गना-इजेशनल कहिए, उनके जो व्यापारिक संगठन हैं, उनके साथ समझौता था श्रीर क्या

to a matter of

urgent public importance

they want to have the cake and eat it

यह ठीक है कि-

हम को मिले नहीं तो खर्च हो जाये । मुझे यह सब सुन कर संदेह होता है कि पी० टी० ग्राई० के ईरानी साहब ग्रीर सरकार के दो, तीन लोगों का लक्ष्य यह था कि , नम्बर एक, जो नान-एलाइन्ड पल है यह टट जाय ग्रीर ग्राई भी एस भी टट जाय ग्रीर हम जैसे काम करते थे वह करते रहें। क्या यह मेरा संदेह सच है? ग्रगर यह संदेह सच है तो मैं माननीय मंत्री जी से जानना चाहंगा कि जब उन्होंने ग्रगले 6 महीने के लिए एक चार्ज बेसिस पर निश्चय किया है तो सरकार ग्रौर कौन सी एहतियात बरतेगी कि यह लोग जो बैठे हैं यह उस को नाकामयाव न कर सर्वे । इसका मुझे सदेह होता है। ग्रीर दूसरे यह कि बोर्ड का निश्चय है भी और नहीं भी है! यदि यह उस का निश्चय नहीं था तो फिर उन्होंने कांट्रेक्ट क्यों साइन किया ? ग्रीर यदि बोर्ड का निश्चय था तो यह ग्राक्षेप लगाना कि बोर्ड पर दवाव डाला गया कहां तक सत्य है ?

तीसरी बात मैं यह जानना चाहता ह कि यदि वह फेल हो जाता है और ईरानी साहब या दो चार जो बड़े बड़े सेटिये हैं, जैसा ग्राप ने कहा वह इस प्रयोग को ग्रसफल करने में सफल हो जाते हैं तो क्या दसरी जो एजें-सियां हैं जैसे हिन्द्स्तान समाचार है, समाचार भारती है, यू एन ग्राई का नाम इसलिए नहीं ले रहा ह कि मेरी जानकारी के अनुसार उस से मना कर दिया है, क्योंकि उनका कांट्रैक्ट श्राप के पास है, तो क्या यह विफल होने के बाद तत्काल जो अन्य दूसरी एजेंसियों

श्रिमे जगदीश प्रसाद माथुर]

हैं उनका कांट्रैक्ट देने का निश्चय सरकर करेगी ? यह तीन चार सवाल हैं जिन की जानकारी मैं चाहता हं। साथ ही जो एहतियात की बात कही गयी है उस के बारे में ग्राप बता दें।

एक बात में ऋौर पृष्ठ लूं। ऋाई पी एस की चार एजेंसियां हैं दुनिया भर में। उन सब का नाम ब्राई पी एस है। उन में से एक को कहा जाता है कि वह के जी बी के साथ है। दसरों के लिये कहा जाता है कि वह अमरोका के सो आई ए क साथ है। आप को कहा गया है कि आप इस की जानकारी करा लें कि वह किसी के साथ संबद्ध तो नहीं है। यदि वह किसी के साथ संबद्ध नहीं है तो क्या सरकार यह एहतियात बरतेगी कि य एन आई या पी टी आई या अन्य जो दो सनाचार समितियां हैं जो के जी बी के साथ या सी भ्राई ए के साथ संबद्ध हैं उन के साथ कोई ठेका न करें ? क्या सरकार इस के लिए भी कोई रोकयाम करंगी ?

श्रो लाल कुल्ण बाडवाणी : माननीय सदस्य ने तो ०टी ० ग्राई० बोर्ड के उन दो सदस्यों का जिक्र किया कि जिन्होंने विरोध किया इस समझौते का। जहां तक सरकार का सवाल है, सरकार के लिए पी टी ब्राई के पूरे बोर्ड का निर्णय जो है वही निर्णायक है। उन के बोर्ड के कुछ सदस्य क्या कहते हैं , क्या नहीं कहते हैं, उन को शिकायत हो सकती है तो बोर्ड से हो सकती है। सार्वजनिक रूप से चुंकि उन्होंने स्रारोप लगाया कि सरकार ने बोर्ड पर दबाव डाला इसीलिए मुझे इस बात को स्पष्ट करना पड़ा और वह मैंने कह दिया है। मैं नहीं समझता कि कोई इस बात को स्वीकार करेगा कि किसी भी प्रकार का दबाव उस पर पड़ा है। मैं तो इस बात का भी जिक करना चाहंगा उस की पूष्टि के लिए, वह भी 'स्टेटसमैन' की रिपोर्ट को कोट करते हुए कि जिस प्रेस कांफरेंस में श्री सी० एल० ईरानी ने तरकार पर यह

urgent public importance धारोप लगाया है विस्तारपूर्वक , उसी में एक स्थान पर उन्होंने कहा:

"Replying to questions, Mr. Irani said that he would neither resign from the PTI Board nor stop PTI service to the Statesman to protest against the agreement. On the

contrary, he would continue on the Board and fight for the termination of the agreement.

Asked if it was not proper for him to abide by the majority decision of the PTI Board, Mr. Irani replied: 'A majority decision has one virtue: it is the least objectionable way of arriving at a decision. This does not mean that the minority has no point of view'. however, did not believe that there was any collusion between the Government and the PTI Board for entering into the agreement."

जहां तक पी टी घाई बोर्ड का सवाल है, पी टो आई आई पी एस के एग्रीमेंट के पक्ष में हैं। सरकार ने ग्रपनी तरफ़ सेपी टी ग्राई वोर्ड को पहले भी कहा है अभी भी कहा है कि हम नान-ग्रलाइंड पूल को सफलतापूर्वक चलाना चाहते हैं। भ्राप ग्रगर चलायेंगे तो हम को खशी होगी। आपको अगर किसी कारण से इस में दिवकत है तो हम उसके पर्याय की व्यवस्था करेंगे । श्रापने जिन ऐजेसीज का नाम लिया है, हिन्दी ऐजेन्सीज का, उनके बारे में भी एक घाल्टरनेटिव धरेंजमेंट सोचा जा सकता है। यु एन ग्राई के बारे में यह बात सही है कि युएन आई ने अप्रैल में कहा कि हमको सम्बद्ध करना चाहिए। पी टी ग्राई ने उस समय इंकार भी किया था। लेकिन बाद में चलक्र उन्होंने स्पष्टीकरण हम से पूछा जिसमें से एक बात थी कि क्या हैस्क प्राफेशनल आधार पर काम कर सकेगा या उस पर सरकार का दबाव होगा जिस पर हमने उनको जवाब दिया था कि-

The news pool desk will function free at the professional level without any interference from the Government in the day-to-day functioning.

यह सितम्बर को बात है। लेकिन ग्रक्ट्बर के महीने में उन्होंने हमको कहा-

Reference to

The Board—the UNI Board—has decided that UNI would not be able to participate in the joint news pool desk.

लेकिन आश्चर्य की बात है कि इसी चिट्ठी में उन्होंने ग्रागे यह लिखा है--

UNI woilld, however, be glad to participate in the news exchange arrangement with the IPE.

जिस चिट्ठी में उन्होंने कहा है कि हम न्यूज पूल में शामिल होना चाहते हैं, इंक्स नहीं चनायोंगे, उसी चिट्ठी में उन्होंने कहा है कि भाई वी एस के साथ जो ऐग्रीमेंट है उसमें हम भागोदार होंगे । लेकिन ब्राई पी एस के साथ ऐग्रीमेंट उन्हीं का होगा जो न्यूज पूल चला रहे हैं।

LEAVE OF ABSENCE TO SHRI II. N. **BANERJEE**

MR. DEPUTY CHAIRMAN: I have to inform Members that the following letter dated the 28th April, 1979 has been received from Shri B. N. Banerjee:

"As you are aware, I came to New York with my wife during the last intercession period. My wife unfortunately is not keeping well and so I am held up here in this country. I would pray that the House would grant me leave ot absence for the Current Session."

Is it the pleasure of the House that permission be granted to Shri B. N. Banerjee for remaining absent from all the meetings of the House during the current Session?

(No honourable Member dissented)

MR. DEPUTY CHAIRMAN: Permission to rematin absent is granted.

We will take up the Special Mentions after the lunch. Now if the House will agree, the Railway Minister will introduce the Indian Railways (Amendment) Bill.

in Aligarh

recent incidents

THE INDIAN RAILWAYS (AMENDMENT) BILL, 1979

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Railways Act, 1890.

The question was put and the motion. was adopted.

PROF. MADHU DANDAVATE: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now the House stands adjourned to meet at 2.15 P.M.

> The House adjourned for lunch at twenty-three minutes past one of the clock

The House reassembled after lunch at eighteen minutes past two of the clock, Mr. Deputy Chairman in the Chair.

REFERENCE TO RECENT INCI-DENTS IN ALIGARH—Contd.

SHRI BHUPE3H GUPTA: May we have some idea as to when we are taking up the Aligarh discussion, especially when certain statements . have been made by the Chief Minister of Uttar Pradesh, Mr. Banarsi Das? Much of what he has stated is provocative.

MR. DEPUTY CHAIRMAN: will be informed of it in due course. Now, Special Mention. Shri 1 Shyam Lal Yadav.